

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:2161

ANSWERED ON:11.03.2013

CENTRAL ROAD FUND

Baske Shri Pulin Bihar;Kaswan Shri Ram Singh;Rawat Shri Ashok Kumar;Singh Shri Ganesh

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) the criteria being adopted for allocation of funds to States/Union Territories (UTs) under the scheme of Central Road under (CRF);
- (b) the details of funds allocated to States/Union Territories (UTs) including Uttar Pradesh and Madhya Pradesh under CRF during the last three years and the current year, State/UT-wise;
- (c) the details of the proposals received by the Union Government from the State Governments including Uttar Pradesh and Rajasthan and approved as well as road projects approved/ sanctioned/undertaken along with the amount spent under the scheme during the period, State/UT-wise;
- (d) the details of the proposals lying pending with the Government under the said scheme along with the reasons therefor and the time by which these pending proposals are likely to be approved, State proposals are likely to be approved, State/UT-wise; and
- (e) the details of the complaints, if any, with regard to diversion of Central Road Funds to other projects, State/UT-wise during the said period along with the action taken thereon and the measures taken by the Government to ensure optimum utilisation of funds?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

- (a) The funds for development of State roads under Central Road Fund (CRF) scheme are distributed to the States on the basis of 30% weightage to fuel consumption and 70% weightage to the geographical area of the States.
- (b) The State/UT-wise details of the CRF accruals and releases made during the last three years and the current year is at Annexure-I.
- (c) The State-wise details of proposals received and approved under CRF scheme during the last three years and the current year are at Annexure-II.
- (d) Proposals submitted by the respective State/UTs under CRF schemes are approved in accordance with Central Road Fund (State Road) Rules, 2007, subject to overall availability of funds and inter-se priority of works. However, the total cost of the schemes to be approved shall not normally exceed, at any point of time, two times of the annual accrual for the year in which the schemes are sanctioned in respect of any State.
- (e) No such complaints with regard to diversion of CRF to other projects by the State/UT have been received during the last three year and the current year.